

May, 2023



Newsletter

e-Committee, Supreme Court of India

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e-Committee Conducts Digital Accessibility Training for Visually Challenged Court Staff of District & Taluk Courts



Visually challenged court staff from District and Taluk courts from all over the country underwent the Digital

Accessibility training of e-Committee, Supreme Court of India, conducted on 15 & 16 May 2023 at IIPA, New

Delhi. Making the digital infrastructure of the Indian judicial system more accessible to persons with disabilities is one of the core components of the e-Committee, Supreme Court of India, executed under the guidance of the Hon'ble Chief Justice of India, Dr. Justice D.Y. Chandrachud. The court staff working in the District and Taluk courts of Delhi, Karnataka, Madhya Pradesh, Orissa, Madras, Punjab & Haryana, Himachal Pradesh, Rajasthan, Jharkhand, Telangana were trained in the 3rd batch of the digital accessibility training of e-Committee, Supreme Court of India. The two-day training was held in the hands-on training model wherein each participant was given a laptop loaded with accessibility software like NVDA, Jaws, etc. The special educators from NIVH & NAB took the hand holding training in

using various assistive technologies, including the accessible reading of court documents, accessible documentation & note-making in a digital work environment, creating Digital Accessible format, using internet and judgement searching through the eSCR portal, judgement search portal using the screen readers; smartphone-based assistive technologies, and input in regional languages. Shri S.N. Tripathi, Director General IIPA, distributed certificates to the participants for completing the two-day Digital Accessibility training. Ms. R. Arulmozhiselvi, Member (HR), e-Committee, coordinated the programme with Dr. Surabhi Pandey, IIPA, assisted by the special educators Rajender Singh Negi from NIEPVD and Inderpreet Singh (NAB).

High Court of Delhi Implements Hybrid eSewa Kendra



The High Court of Delhi has made available the services of Hybrid e-Sewa Kendra on all working days. The litigants, advocates and public at large can interact with the e-Sewa Kendra through video conferencing from the comfort of their home and offices to seek information regarding their cases and other services. Free of cost digitization services have also been started at e-Sewa Kendra for the benefit of advocates and litigants who can avail the facility for e-filing. The following Services can

be availed at Hybrid e-Sewa Kendra, Delhi High court:-

- Information concerning Cause lists, Case status details and related inquiries.
- Information concerning Video Conference Court hearing.
- Information concerning Traffic Challans on Virtual Traffic Courts in Delhi.
- Information concerning free Legal Aid Services.
- Assistance in e-Filing.

- Assistance in downloading eCourts Services and the Delhi High Court Mobile Applications.
- Assistance in purchase of e-stamp papers/e-payments.
- Assistance in online booking of e-mulakat appointments in Delhi Prisons.
- Assistance concerning other Digital facilities available in the Court.
- Provision for softcopy of Judicial orders/Judgments through electronic mode.

Refresher Training on NSTEP Conducted at Tis Hazari Courts



In May 2023, a refresher training programme on NSTEP application to reduce the pendency of unallocated a

notice/summons on NSTEP application was conducted at Tis Hazari Courts Complex for officials of Nazarat Branch on 27.05.2023.

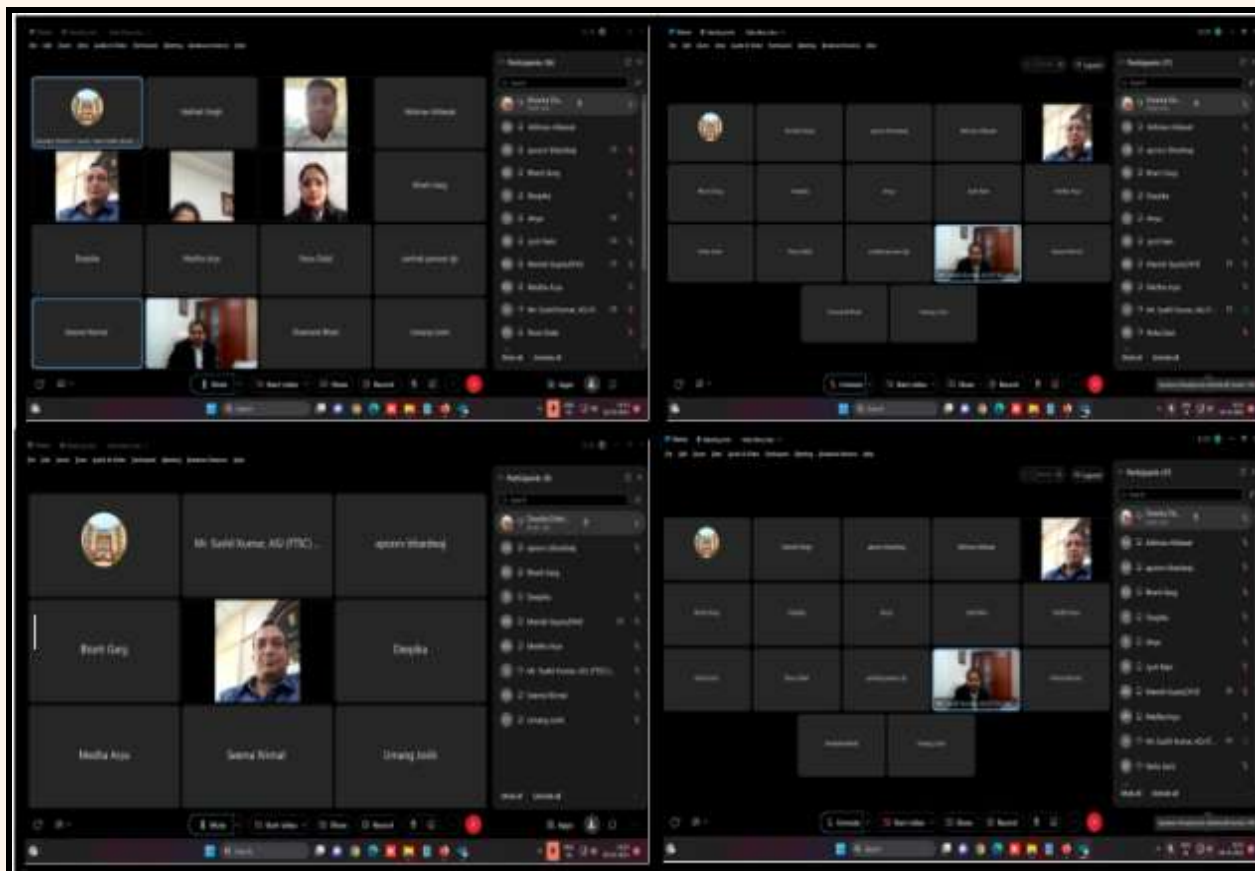
Establishment Of E-Sewa Kendra-II In Dwarka Courts Complex



In compliance with the directions of the Minutes/Proceedings of the Meeting dated 30.03.2023 held at Hon'ble High Court of Delhi, an additional e-Sewa Kendra was established in Dwarka District Courts

Complex on 12.05.2023. In order to make it more convenient & visible, it is located at the ground floor near the public entry gate and provides every possible assistance to the lawyers/litigants walking in.

Dwarka Courts Complex Conduct a Training Programme On Bulk Digital Signatures On PDF Documents



In compliance with the directions of the Ld. Chairman, Centralised Computer Committee (HQs), a Training Programme on “Bulk Digital Signatures on PDF documents” to all the Ld. Judicial Officers and all the

Stenographers posted within the jurisdiction of the South-West District were arranged on 18.05.2023 & 19.05.2023 respectively at Dwarka Courts, New Delhi.

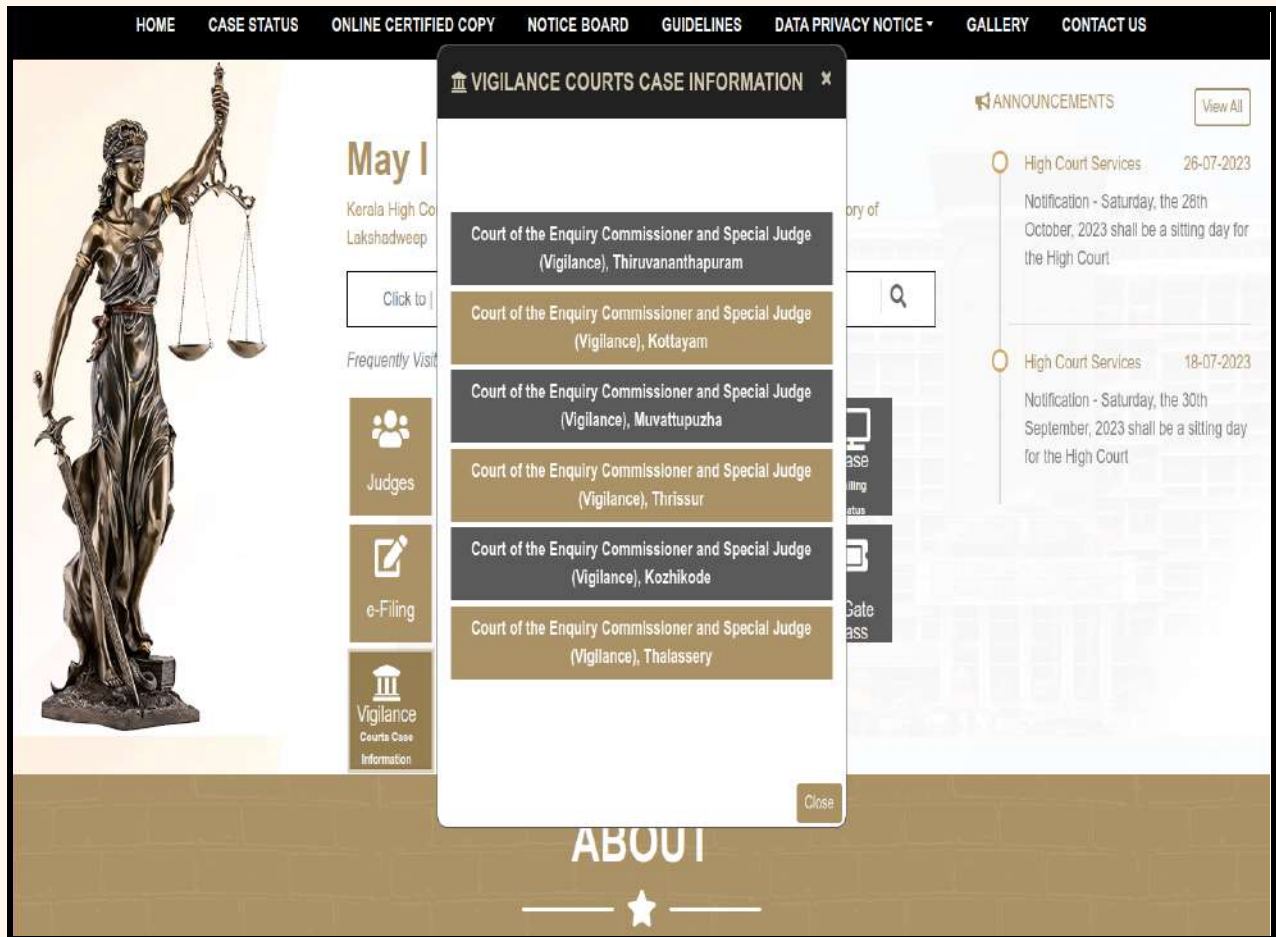
High Court of Himachal Pradesh Organised Training Programme on Virtual Courts



One-day training programme on virtual courts was organised by the High Court of H.P. at HPSJA, 16 Mile, Shimla-Mandi National Highway, District Shimla on 27.05.2023 for Chief Judicial Magistrates and Mobile Traffic Magistrates of Districts Shimla, Kinnaur, Bilaspur, Hamirpur, Solan and Sirmaur along with officials from their respective

Courts and technical persons from each of the above Districts. In the training programme, the working of the virtual court application and summary challan SMS generation module were discussed. Officers/Officials from the State Traffic, Tourists and Railways Department also attended the above training programme.

Vigilance Court Case Information link on Kerala High Court Website



An option for viewing the Malayalam translated versions of Judgments was enabled on the website of the High Court under the 'case status' tab

from May 2023 onwards. The list of translated Judgments can be searched on the basis of the Judgement date.

Introduction of Decree Management Module



The main objective of the recently developed Decree Management Module is to seamlessly integrate the complete workflow of drafting, approving, and communicating decrees to lower courts, all accessible from the stakeholders' respective dashboards. This application facilitates the generation of decrees with minimal typing by utilising drag-and-drop templates for various portions of the decree using

an interactive decree configuration wizard. Moreover, the module enables the digital signing of decrees, providing a fully paperless solution. Additionally, since the decrees are in a digital format, the module will allow for seamless integration with the generation of certified copies. Training on the decree Management module was given to officials of the decree Section on 25.05.2023 at High Court.

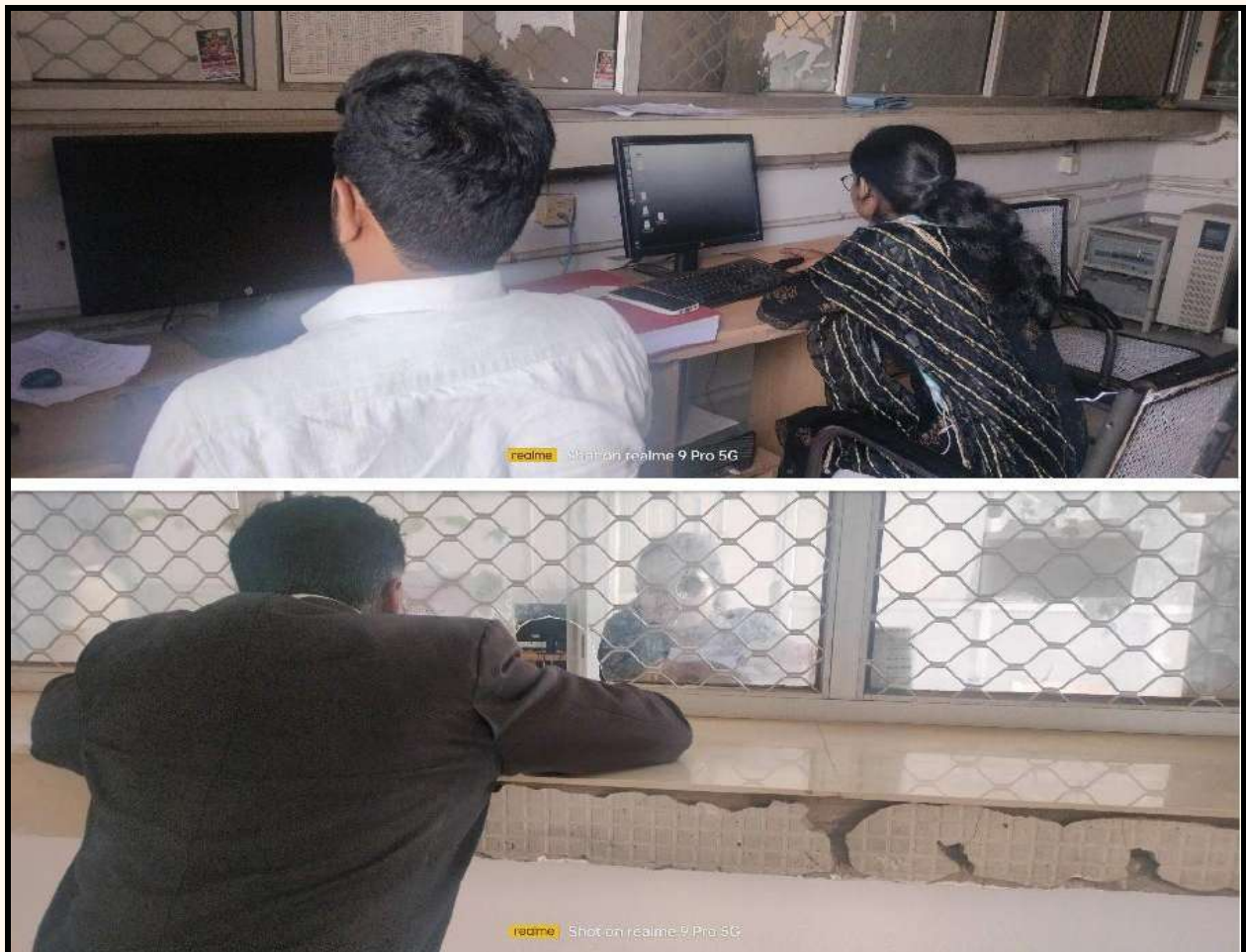
Training Programs on e-filing for Advocate Clerks in Kerala



On 13.05.2023, the Kerala Advocate Clerk Association conducted a State Level Conference, “Shilpashala” for all Advocate Clerks in the State of Kerala at Thekkady Fort, Kumily. A training programme was also conducted to familiarise Advocate Clerks with the new development in

the Judiciary i.e. e-filing. Advocate Master Trainer from Pala Bar Association, Kottayam District conducted the training programme with the aid of digital presentation. Around 250 Advocate Clerks from all the Districts of Kerala attended the same.

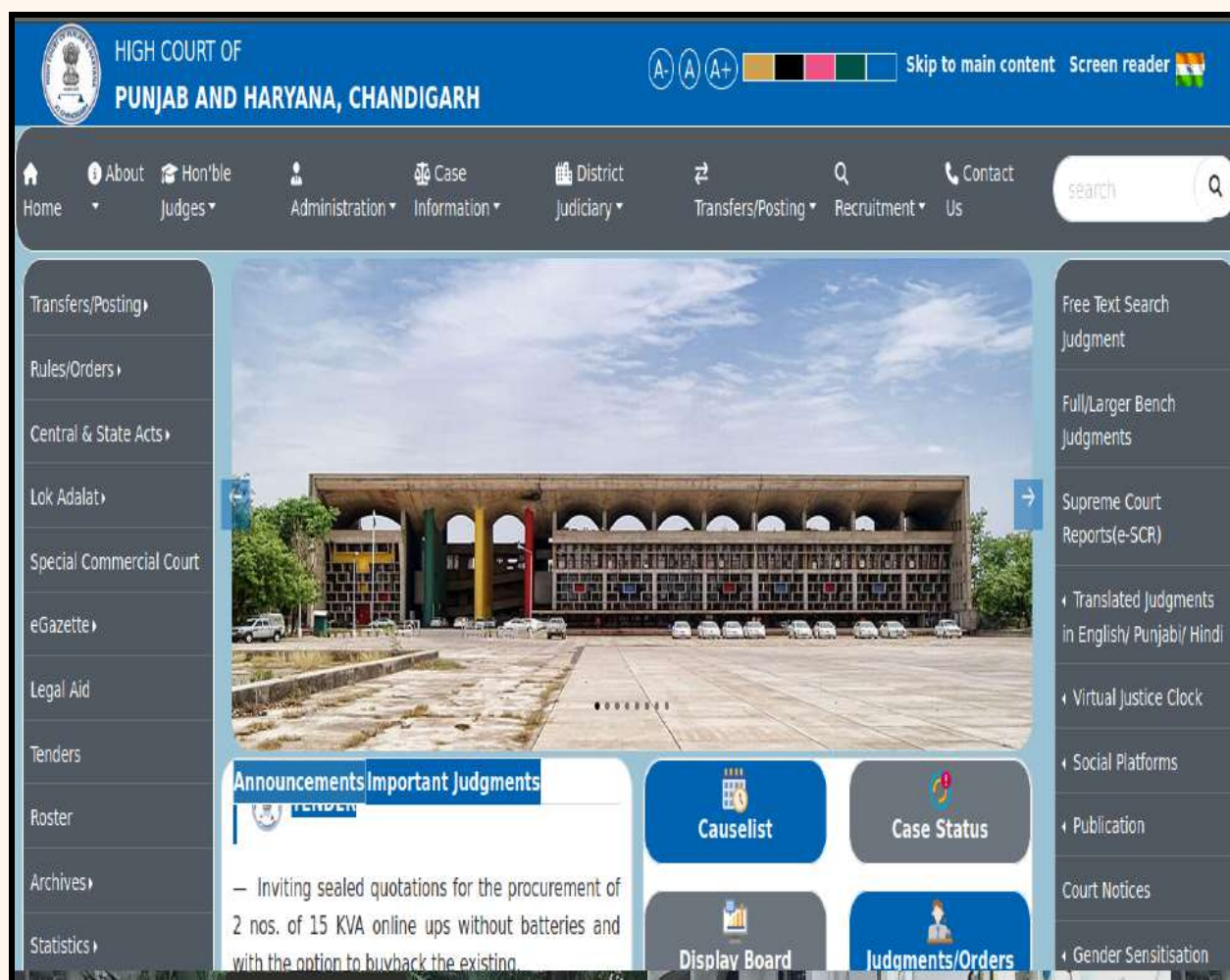
High Court of Patna Introduces e-Filing at Buxar Judgeship



e-Filing system enables electronic filing of legal papers. Using e-filing, both civil and criminal cases can be filed before the High Courts and District Courts that have adopted e-filing systems. The introduction of e-Filing is aimed at promoting paperless filing and saving time and

cost by adopting technological solutions to file cases before courts in India. e-Filing enquiry and all the relevant details related to the e-filing are shared by the Filing Clerk to the Ld—advocates at the Buxar Judgeship.

High Court of Punjab & Haryana Launches Newly designed High Court Website



The Newly designed website has been launched in the Punjab and Haryana High Court. Click here to access the new website <https://highcourtchd.gov.in>. New

features of the website are provided below:

1. The whole content of the website is fully searchable, which makes it easy to use for the public (sorted website with easy traversing).

2. The revamped website is fully dynamic, and various modules have been developed for uploading/ updating the website's content, which makes it user-friendly and minimises the errors due to any negligence/human-intervention.
 3. The re-designed website's Graphical User Interface (GUI) has been made responsive, ensuring compatibility with all the devices.
 4. Multiple themes have been added to the website, making it more appealing, and a black-coloured theme has also been added to help people with night blindness as per the GIGW guidelines:-
 - Performance and the technical functionality of the website has been improved.
 - Modern CSS frameworks like “bootstrap 5” and “js” have been used in the revamped website.
- The most recent version of PHP utilised on the website is version 7, while the previous server configuration used PHP 5.3.
 - Even if the server is upgraded to a higher version of PHP, the functions used in the code will not become obsolete.
 - Bootstrap 5 is utilised, enabling a responsive website.
 - The entire website's code has been optimised to take up less server space, including lots of PDFs and images.
 - No Broken Links on the website.
 - The whole website, including all the newly built modules, has been audited for security purposes in order to avoid any online threats.

High Court of Tripura Install Justice Clock in Court Complex



Three Justice Clocks were successfully installed and made functional in three Court Complexes of Tripura District Judiciary, namely Agartala Court Complex, Belonia Court Complex and Dharmanagar Court Complex. These Justice Clocks are designed to provide enhanced convenience to all stakeholders, particularly the litigants and lawyers involved in the justice administration

System. By installing Justice Clocks in the Court Complexes, the Judiciary aims to create a more efficient and convenient environment for all those involved in the justice administration system. It helps to ensure that everyone has access to essential information, thus improving the overall experience for litigants, lawyers and other stakeholders.

Inauguration of the Implementation of e-Granthalaya Digital Platform for Khowai Judicial District, Khowai



On 31.05.2023 the inauguration of the implementation of e-Granthalaya Digital Platform for Khowai Judicial District in Khowai was done by Hon'ble Mr. Justice Aparesh Kumar Singh, Chief Justice of the High Court of Tripura. The event was held in the august presence of Hon'ble Mr Justice T. Amarnath Goud and Hon'ble Mr. Justice A. Lodh, Judges of the High Court of Tripura. All the Judicial Officers of Tripura participated in the event which was

held virtually. e-Granthalaya is a digital platform developed by the National Informatics Centre (NIC). It offers a comprehensive ICT (Information and Communication Technology) solution that includes integrated Library Management Software, a Digital Library Module, a Cloud hosting Environment, and a Library Portal (OPAC) with support from NICS I (National Informatics Centre Services Incorporated) for roll-out services.

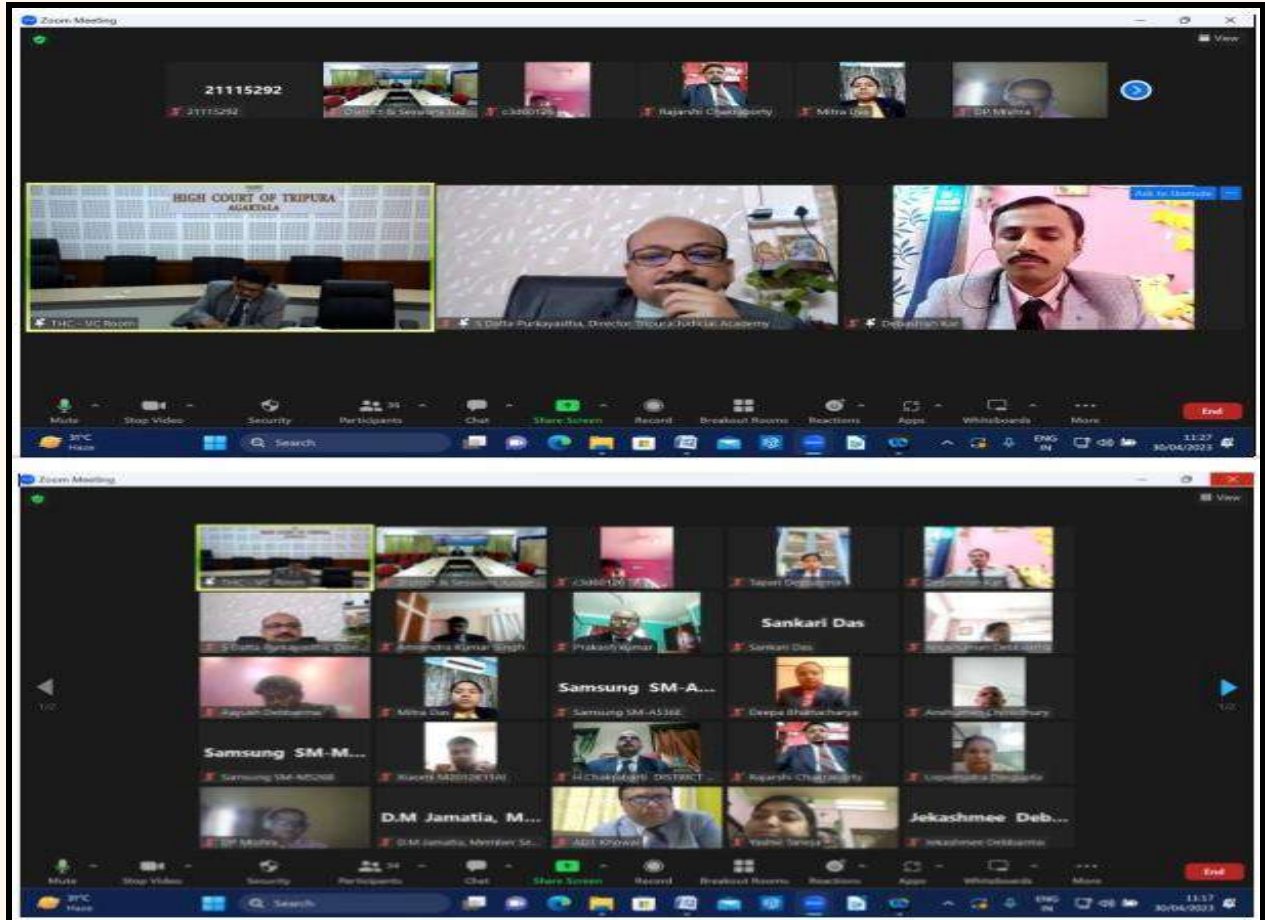
Launching of an Android Mobile Application of High Court of Tripura



The official Android Mobile Application (App) of the High Court of Tripura was launched by Hon'ble Mr. Justice Aparesh Kumar Singh, Chief Justice of the High Court of Tripura on 31.05.2023. The event was held in the august presence of Hon'ble Mr. Justice T. Amarnath Goud and Hon'ble Mr. Justice A. Lodh, Judges of the High Court of Tripura. All the Judicial Officers of Tripura participated in the event, which was held virtually. The development of an Android mobile

application (App) for the High Court of Tripura will offer users a convenient and hassle-free experience. The aim of the App is to provide enhanced convenience to all stakeholders involved in the Justice Administration System. The mobile application will replicate all the functionalities of the official website of the High Court of Tripura. This means that all the information and facilities currently available on the website will also be accessible through the mobile app.

Online Sensitisation programme on Motor Vehicles Act, 1988 and Motor Vehicles Amendment Rules, 2022



A sensitisation programme on Motor Vehicles Act, 1988 and Motor Vehicles Amendment Rules, 2022 was organised by the Tripura Judicial Academy (TJA) virtually, on 30.05.2023. The Judicial Officers, Police Officers, and representatives

of various Insurance Companies were imparted training on the topic by the Member Secretary, Tripura State Legal Services Authority, Agartala, the Director, Tripura Judicial Academy and LR & Secretary, Law Department, Government of Tripura.

Number Of Cases Dealt With On Vc In High Courts And District Courts As On 31.05.2023

S. No.	High Court	High Courts	District Courts	Grand Total
1	Allahabad	241603	4612451	4854054
2	Andhra Pradesh	380257	1415770	1796027
3	Bombay	40469	99036	139505
4	Calcutta	141663	84072	225735
5	Chhattisgarh	103284	50102	153386
6	Delhi	318964	4696700	5015664
7	Gauhati – Arunachal Pradesh	2295	8128	10423
8	Gauhati – Assam	266209	360753	626962
9	Gauhati – Mizoram	3963	13268	17231
10	Gauhati - Nagaland	941	664	1605
11	Gujarat	388929	194347	583276
12	Himachal Pradesh	183909	122271	306180
13	Jammu & Kashmir	258257	473734	731991
14	Jharkhand	218634	650565	869199
15	Karnataka	1227822	128533	1356355
16	Kerala	161571	556333	717904
17	Madhya Pradesh	671190	816844	1488034
18	Madras	1428910	372495	1801405
19	Manipur	38695	15288	53983
20	Meghalaya	3654	32968	36622
21	Orissa	300208	258737	558945
22	Patna	277203	2218694	2495897
23	Punjab & Haryana	581047	2013689	2594736
24	Rajasthan	231188	180833	412021
25	Sikkim	486	13246	13732
26	Telangana	299031	190327	489358
27	Tripura	10590	13879	24469
28	Uttarakhand	78011	42196	120207
	TOTAL	7858983	19635923	27494906

Status of Implementation of Rules of VC As On 31.05.2023

Sr. No.	High Court	Whether the Rules of VC is implemented in High Court	Whether the Rules of VC is implemented in District Courts
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	Yes	Yes
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	Yes
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	Yes
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	27	27
	Not Implemented	1	1

Status of Implementation of Rules of E-Filing As On 31.05.2023

Sr. No.	High Court	Whether the Rules of e- Filing is implemented in High Court	Whether the Rules of e-Filing is implemented in District Courts
1	Allahabad	No	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	No
5	Chhattisgarh	Yes	Yes
6	Delhi	Yes	Yes
7	Gauhati – Arunachal Pradesh	No	No
8	Gauhati – Assam	Yes	Yes
9	Gauhati – Mizoram	Yes	Yes
10	Gauhati - Nagaland	Yes	Yes
11	Gujarat	No	No
12	Himachal Pradesh	Yes	Yes
13	Jammu & Kashmir	Yes	Yes
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	Yes	Yes
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	No	No
21	Orissa	No	No
22	Patna	Yes	Yes
23	Punjab & Haryana	Yes	Yes
24	Rajasthan	No	No
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	21	20
	Not Implemented	7	8

Status of Implementation of E-Sewa Kendras As On 31.05.2023

Sr. No.	High Court	Whether the e- Sewa Kendra is implemented in High Court	Whether the e- Sewa Kendra is implemented in District Courts	Functioning e- Sewa Kendras in District Courts
1	Allahabad	Yes	Yes	74
2	Andhra Pradesh	No	No	0
3	Bombay	Yes	Yes	43
4	Calcutta	Yes	Yes	7
5	Chhattisgarh	Yes	Yes	1
6	Delhi	Yes	Yes	8
7	Gauhati - Arunachal Pradesh	Yes	Yes	24
8	Gauhati - Assam	Yes	Yes	78
9	Gauhati - Mizoram	Yes	Yes	8
10	Gauhati - Nagaland	Yes	Yes	11
11	Gujarat	Yes	No	0
12	Himachal Pradesh	Yes	Yes	11
13	Jammu and Kashmir	Yes	Yes	10
14	Jharkhand	Yes	Yes	24
15	Karnataka	Yes	Yes	22
16	Kerala	Yes	Yes	162
17	Madhya Pradesh	Yes	Yes	28
18	Madras	Yes	Yes	2
19	Manipur	Yes	Yes	16
20	Meghalaya	Yes	Yes	9
21	Orissa	Yes	Yes	109
22	Patna	Yes	Yes	37
23	Punjab and Haryana	Yes	Yes	95
24	Rajasthan	Yes	Yes	1
25	Sikkim	Yes	Yes	10
26	Telangana	No	No	0
27	Tripura	Yes	Yes	15
28	Uttarakhand	Yes	Yes	10
	Implemented	26	25	815
	Not Implemented	2	3	-

Statistics of Virtual Courts as on 31.05.2023

S.No	Establishment_name	Received	Proceeding Done	Contested	Paid Challans	Challan Amount
1	Assam Traffic Department	71437	71435	355	18861	13053081
2	Chhattisgarh Traffic Department	101	87	0	37	81500
3	Haryana Traffic Department	681828	500150	741	10937	8083301
4	Himachal Pradesh Traffic Department	72466	55498	81	1843	3780753
5	Jammu Traffic Department	123595	115988	760	34065	18376390
6	Karnataka Traffic Department	47477	47444	119	40237	336143160
7	Kashmir Traffic Department	315066	302210	7108	68161	37028295
8	Kerala (Police Department)	540417	537162	937	41237	21191118
9	Kerala Transport Department	456581	450626	2583	70750	100620496
10	Madhya Pradesh Traffic Department	38206	32338	48	1532	1011500
11	Maharashtra Transport Department	38651	22613	20	1358	2309105
12	Meghalaya Traffic Department	270	269	0	31	18000
13	Notice Branch Delhi Traffic Department	13905334	13497873	72682	1309461	930741405
14	Odisha Traffic Ctc-Bbsr Commissionerate	318193	287244	592	19799	19130501
15	Pune Traffic Department	6080	6056	18	590	114150
16	Rajasthan Traffic Department	23914	20558	628	8550	5308720
17	Tamil Nadu Traffic Department	156468	140067	1301	75398	691136390
18	Tripura Traffic Department	303	302	1	4	2900
19	Uttar Pradesh Traffic Department	9614087	7300152	26210	476379	285468276
20	Virtual Court Delhi (Traffic)	4618596	4598852	104523	1602962	1606495892
21	West Bengal Traffic Department	60268	58240	61	2914	1815202
22	Gujarat Traffic Department	64349	37922	30	1380	868250
23	Virtual Court Gujarat (Transport)	0	0	0	0	0
	Total	31153687	28083086	218798	3786486	4082778385

Status of Installation of Justice Clock in High Courts

Sr. No.	High Court	No. of Items for which funds where released	No. of Items Procured/Purchased
1	Allahabad	2	2
2	Andhra Pradesh	1	1
3	Bombay	4	4
4	Calcutta	1	1
5	Chhattisgarh	1	1
6	Delhi	1	1
7	Gauhati (Arunachal Pradesh)	1	1
8	Gauhati (Assam)	1	1
9	Gauhati (Mizoram)	1	1
10	Gauhati (Nagaland)	1	1
11	Gujarat	1	1
12	Himachal Pradesh	1	1
13	Jammu & Kashmir	2	2
14	Jharkhand	1	1
15	Karnataka	3	3
16	Kerala	1	1
17	Madhya Pradesh	3	3
18	Madras	2	2
19	Manipur	1	1
20	Meghalaya	1	1
21	Orissa	1	1
22	Patna	1	1
23	Punjab & Haryana	1	1
24	Rajasthan	2	2
25	Sikkim	1	1
26	Telangana	1	1
27	Tripura	1	1
28	Uttarakhand	1	1
	Total	39	39

Status of Implementation of e-Payments As On 31.05.2023

Sr. No.	High Court	Whether the Court Fee Act is amended to enable to receive the e-Payments	Whether the e-Payments facility implemented
1	Allahabad	Yes	Yes
2	Andhra Pradesh	No	No
3	Bombay	Yes	Yes
4	Calcutta	Yes	Yes
5	Chhattisgarh	Yes	Yes
6	Delhi	No	Yes
7	Gauhati - Arunachal Pradesh	No	No
8	Gauhati - Assam	Yes	Yes
9	Gauhati - Mizoram	Yes	No
10	Gauhati - Nagaland	No	No
11	Gujarat	Yes	Yes
12	Himachal Pradesh	Yes	Yes
13	Jammu and Kashmir	No	No
14	Jharkhand	Yes	Yes
15	Karnataka	Yes	Yes
16	Kerala	No	No
17	Madhya Pradesh	Yes	Yes
18	Madras	Yes	Yes
19	Manipur	Yes	Yes
20	Meghalaya	Yes	No
21	Orissa	Yes	Yes
22	Patna	Yes	Yes
23	Punjab and Haryana	Yes	Yes
24	Rajasthan	Yes	Yes
25	Sikkim	Yes	Yes
26	Telangana	Yes	No
27	Tripura	Yes	Yes
28	Uttarakhand	Yes	Yes
	Implemented	22	20
	Not Implemented	6	8

Status Of Implementation Of ICJS As On 31.05.2023

Sr. No.	High Court	Whether ICJS implemented
1	Allahabad	Yes
2	Andhra Pradesh	Yes
3	Bombay	Yes
4	Calcutta	Yes
5	Chhattisgarh	Yes
6	Delhi	Yes
7	Gauhati - Arunachal Pradesh	No
8	Gauhati - Assam	Yes
9	Gauhati - Mizoram	Yes
10	Gauhati - Nagaland	No
11	Gujarat	No
12	Himachal Pradesh	No
13	Jammu and Kashmir	Yes
14	Jharkhand	Yes
15	Karnataka	Yes
16	Kerala	Yes
17	Madhya Pradesh	Yes
18	Madras	Yes
19	Manipur	Yes
20	Meghalaya	Yes
21	Orissa	Yes
22	Patna	Yes
23	Punjab and Haryana	Yes
24	Rajasthan	Yes
25	Sikkim	Yes
26	Telangana	Yes
27	Tripura	Yes
28	Uttarakhand	Yes
	Implemented	24
	Not Implemented	4

E-Filing Total Count As On 31.05.2023

S.No.	State Name	High Court/ District Court	Total Cases Submitted		
			HC	DC	Total
1	Allahabad	District Court	0	465	465
2	Andhra Pradesh	High Court	11052	0	11052
3	Bombay	Both Court	77849	141025	218874
4	Calcutta	High Court	3262	0	3262
5	Chhattisgarh	Both Court	1	1	2
6	Delhi	District Court	0	497204	497204
7	Gauhati – Arunachal Pradesh	Both Court	0	0	0
8	Gauhati – Assam	Both Court	520	615	1135
9	Gauhati – Mizoram	Both Court	0	0	0
10	Gauhati - Nagaland	Both Court	0	0	0
11	Gujarat	High Court	52434	0	52434
12	Himachal Pradesh	Both Court	1309	55192	56501
13	Jammu & Kashmir	Both Court	12460	1764	14224
14	Jharkhand	Both Court	1	21	22
15	Karnataka	Both Court	16509	74700	91209
16	Kerala	District Court	0	216675	216675
17	Madhya Pradesh	District Court	0	1535	1535
18	Madras	Both Court	10173	62571	72744
19	Manipur	High Court	512	0	512
20	Meghalaya	Both Court	0	0	0
21	Odisha	Both Court	3339	24436	27775
22	Patna	Both Court	349699	77	349776
23	Punjab & Haryana	Both Court	15194	4360	19554
24	Rajasthan	Both Court	12318	2408	14726
25	Sikkim	Both Court	2363	2826	5189
26	Telangana	Both Court	0	0	0
27	Tripura	Both Court	2890	121	3011
28	Uttarakhand	Both Court	3	130	133
	Total		571888	1086126	1658014

Training/Awareness Programme During May 2023

S.No.	Dates of Programmes	Programme No.	Conducting Institute	Title of Programme	Participants	No. of Participants
1	15.05.2023 & 16.05.2023	eCommittee (ECT_DAT_2023)	eCommittee, Supreme Court of India	Digital Accessibility training for Visually challenged court staff of District & Taluka Courts	Court Staff of District & Taluka Courts	14
2	18.05.2023 & 19.05.2023	-	High Court of Delhi, Dwarka Courts	Bulk Digital Signatures on PDF documents	Ld. Judicial Officers, Stenographer	76
3	24.05.2023	ECT_4_2022	Himachal Pradesh Judicial Academy, Shimla	e-Courts Programme at District Headquarters	Advocate/ Advocate Clerk	1
4	27.05.2023	ECT_8_2022	Tis Hazari, High Court of Delhi	Refresher training programme on NSTEP	Administrative head (Nazarat Branch)	5
5	27.05.2023	ECT_4_2022	Himachal Pradesh Judicial Academy, Shimla	One-day training programme on virtual courts	Advocate/ Advocate Clerk	24
6	13.05.2023	ECT_4_2022	Kerala Advocate Clerk Association	Training Programme on e-filing	Advocate Clerks	250
7	06.05.2023-07.05.2023	P-1344	National Judicial Academy	"Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology" East Zone-II	Judges & Judicial Officers	103
8	13.05.2023	P-1346	National Judicial Academy	Cyber Laws & Appreciation of Digital Evidence Special Program for High Court Judges (e-committee)	High Court Judges (e-committee)	28
Total						501
